

- 6 -

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A.No.1387/2000

Hon'ble Shri Justice V.Rajagopala Reddy, VC(J)

New Delhi, this the 11th day of December, 2000

Shri Bharat Singh Jakhar  
s/o Shri Sri Ram  
working as an Inspector (No.D-1/757) in  
Delhi Police, Ministry of Home Affairs  
Police Headquarters, New Delhi and residing at  
Quarter No.443, Laxmi Bai Nagar  
New Delhi. .. Applicant

(By Shri P.V.Yogeshwar, proxy of Shri B.Krishna,  
Advocate)

Vs.

1. Union of India through  
the Director of Estates  
Directorate of Estates  
4th Floor, 'C' Wing, Nirman Bhawan  
New Delhi - 110 011.
2. The Estate Officer  
Directorate of Estates  
4th Floor, 'B' Wing, Nirman Bhawan  
New Delhi - 110 011.
3. The Commissioner of Police  
Police Headquarters, MSO Building,  
Indraprastha Estate  
New Delhi - 110 002. ... Respondents

(By Shri J.B.Mudgil with Shri Ajesh Luthra, Advocates)

O R D E R (Oral)

The proxy counsel appears on behalf of the learned counsel for the applicant <sup>and</sup> requests for an adjournment. It is seen that on the last occasion also on one ground or the other, adjournment was obtained by the applicant.

2. The impugned order in this case is the order of eviction passed by the Estate Officer under Section 5 of the Public Premises (Eviction of Unauthorised Occupants) Act, 1971. In view of the

*[Signature]*

[ 2 ]

~~OA~~ Judgment of the Supreme Court in OA

Union of India Vs. Shri Rasila Ram & Ors., Civil  
Appeal Nos.1301-04/1990, decided on 6.9.2000, the  
Tribunal has no jurisdiction to entertain the OA.

3. The OA is accordingly dismissed. No  
costs.

*Om Rajgopal*  
(V.RAJAGOPALA REDDY)  
VICE CHAIRMAN(J)

/RAO/